# IN THE NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH, KOLKATA

Coram:

Shri Vijai Pratap Singh,

Hon'ble Member(J)

&

Shri Jinan K.R,

**Hon'ble Member(J)** 

# CA(CAA) No.478/KB/2017 connected with CA(CAA) No. 245/KB/2017

### In the Matter of:

The Companies Act, 2013;

-And-

# In the Matter of:

An application under Sections 230 to 232 and other applicable Provisions of the Companies Act, 2013;

-And-

# In the Matter of:

An application under provision of section 230-232 of the Companies Act 2013 read with Rule 153 of the National Company Law Tribunal Rules, 2016;

-And-

#### In the Matter of:

An application under Sections 230 to 232 of the said Act;

-And-

#### In the Matter of:

Eastern Financiers Limited, a company incorporated under the provisions of the Companies Act, 1956 and having its Registered Office at 14, India Exchange Place, Kolkata- 700 001 in the State of West Bengal within the aforesaid jurisdiction;

-And-

#### In the Matter of:

Active Distributors Private Limited, a company incorporated under the Companies Act, 1956 having its Registered Office at :14, India Exchange Place, Kolkata-700001;

... Applicants.

# FOR THE PETITIONER:

- 1. Mrs. Manju Bhuteria, Advocate
- 2. Mr. M.K. Maroti, Pr.C.A.

#### ORDER

# Shri Vijai Pratap Singh, Member(J):

This Tribunal delivered its judgment in the above-captioned case vide Order dated 11.10.2017. On 6<sup>th</sup> November, 2017, the Ld. Counsel for the Applicants mentioned the above case before the Tribunal and requested for change of date of meeting mentioned in the Tribunal's Order. In this context, it is observed that the Ld. Counsel for the Applicants has submitted an application dated 1<sup>st</sup> November, 2017 requesting for rescheduling the meetings of the secured and unsecured creditors of the applicant company no.1 and issue of paper publication relating to notice convening the meetings of creditors once in "Business Standard" and once in "Aajkal" informing such creditors of the rescheduled date of such meetings. Accordingly, the following change for rescheduling the meetings and issue of publication convening the rescheduled meetings made in connection with the order of this Tribunal dated 11<sup>th</sup> October, 2017 are made herein.

Sub-paras (iv) and (v) of paragraph 16 at page 8 of the order dated 11.10.2017, are replaced by the following:

"iv) That meeting of Secured creditors of Applicant No.1 shall be held at the registered office of 14, India Exchange Place, Kolkata- 700 001 in the state of West Bengal on Friday, the 29<sup>th</sup> December, 2017 at 3.00 PM for the purpose of considering, and if thought fit, approving, with or without modification the said Scheme of Amalgamation

v) That meeting of Unsecured creditors of Applicant No.1 shall be held at the registered office of 14, India Exchange Place, Kolkata- 700 001 in the state of West Bengal on Friday, the 29<sup>th</sup> December, 2017 at 4.00 PM for the purpose of considering, and if thought fit, approving, with or without modification the said Scheme of Amalgamation

Direction is also issued directing issue of paper publications relating to notice convening meetings of creditors once in "Business Standard" and once in "Aajkal" informing such creditors of the rescheduled date of such meetings to be held on 29<sup>th</sup> December, 2017.

Other contents of the Order of this Tribunal dated 11<sup>th</sup> October, 2017 will remain the same.

Urgent certified copy of this Amended Order, if applied for be issued upon compliance with all requisite formalities.

 Sd/ Sd/ 

 (Jinan K.R.)
 (V. P. Singh)

 Member (J)
 Member(J)

Signed on this, the 9th day of November 2017